

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 313**  
**CP-217/ND/2023**

**IN THE MATTER OF:**

M/s. Greenstat Hydrogen India Pvt. Ltd.	....	Petitioner/Applicant
Vs.		
ROC	....	Respondent

**Order u/S. 131(1) of Companies Act, 2013**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	CS Bhargavi Bhide, MS. CS Gayatri Vaikar
For the RD	:	Ms. Jyoti Khurana, Adv.

**ORDER**

Ms. Ssaaurabh Indura, Company Secretary appearing for the Applicant has stated that the Applicant has received a copy of the report of the RD and seeks time to file Rejoinder Affidavit. Two weeks time granted.

In the meantime, the RD as well as Income Tax Department are directed to file/bring on record the respective reports within one week.

List the matter **on 09.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**